

(2021) 02 NCLAT CK 0038

National Company Law Appellate Tribunal New Delhi

Case No: Interlocutory Application No. 3013 Of 2020 In Company Appeal (AT) No. 126 Of 2019

Union Of India And Anr.

APPELLANT

Vs

Union Of India, Ministry
Of Corporate Affairs

RESPONDENT

Date of Decision: Feb. 19, 2021

Acts Referred:

National Company Law Appellate Tribunal Rules, 2016 " Rule 11#Companies Act, 2013 " Section 420(2)

Citation: (2021) 02 NCLAT CK 0038

Hon'ble Judges: Jarat Kumar Jain, J; Kanthi Narahari, Member(Technical)

Bench: Division Bench

Advocate: Rahul Jain, Rhea Verma, Sanjib Kumar Mohanty, Amit Acharya, Chiradeep Balooni

Final Decision: Allowed

Judgement